

**IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH – 1
SPECIAL BENCH**

ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON
01-12-2022 AT 11:00 AM THROUGH VIDEO CONFERENCE

IA (IBC) 1176 & 1386/2022 in CP(IB) No.363/7/HDB/2020
U/s 7 of IBC, 2016

IN THE MATTER OF:

India Infrastructure Finance Company Ltd

...Financial Creditor

Vs

Ind-Barath Power Infra Ltd

...Corporate Debtor

C O R A M:-

DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)
SH. AJAI DAS MEHROTRA, HON'BLE MEMBER (TECHNICAL)

ORDER

IA (IBC) 1386/2022

Ld. Counsel for the applicant present. This is an application filed by the IRP for taking on record the constitution of COC in compliance with Regulation 17 (1) of the IBBI (Insolvency Resolution Process for Corporate Persons) Regulations, 2016. Report received. Application allowed and disposed of accordingly.

IA (IBC) 1176/2022

Shri. VVV Satyanarayana who is the Applicant herein and Ld. Counsel Shri. Amir Bhavani for the Respondent are present.

At request of the Applicant, matter adjourned to 15.12.2022.

Sd/-

MEMBER (T)

Sd/-

MEMBER (J)